

Subject: Comments on IMEI blocking!

Respected Sir,

I am a lawyer from Jalgaon, Maharashtra. I have interest in electronic gadgets and telecommunication sector. While surfing the net I find on your website the consultation paper on issues relating to blocking of IMEI for stolen/lost mobile handsets.

Hence in response of your appeal to comment on that consultation paper I am sending my suggestions as follow:

IMEI/ESN should only be blocked after the production of original bill of the handset and original copy of police-report by the person requesting for blocking IMEI/ESN. He/she also be require to submit his/her residential and photo proof. There must be a separate form for registering the request of blocking IMEI/ESN and a 10 digit redderence number may be allotted to that person. There must be a fixed charge for registering this request at the rate of 10% of the price (mentione in the bill) of the handset; there should not be any charge for unblocking IMEI/ESN inrespect of which a 10 digit redderence number has already been generated. Blocking-charge should not be charged to police if investigation requires blocking or unblocking of IMEI/ESN written order of the S.P. or C.P. should be considered sufficient. Same should be applicable to the order of court of justice. The owner of the handset should be permitted to apply for blocking/unblocking IMEI/ESN through its duly authorised agent. In this case alongwith required document such agent be required to submit authority letter executed by the owner and the residential and photo proof of the agent.

I don't have much time to spend on this issue that's why I touched only one point. In the event if I am being paid for my work I will be able to draft a systematic draft on this issue.

In hope of positive response!

Thanking You!

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Adv. JAiNODiN Shaikh.